

**Crl. Misc. (B) Case No. 269/2022**

ORDER

**19-07-2022**

This is a bail application under Section 438 CrPC, supported by an affidavit, submitted by Sri Jayanta Chetia through the learned Counsel praying for granting him pre-arrest bail in connection with Dibrugarh PS Case No. 757/2019 corresponding to GR Case No. 1748/2019 under Section 366-A IPC.

Heard the learned counsel for the accused/petitioner and the learned Public Prosecutor.

Learned Counsel for the accused/petitioner submits that the accused/petitioner has been falsely implicated in the instant case. It has been further submitted that Charge-Sheet had already been submitted in the instant case where the accused has been shown as absconder. Learned Counsel submits that the accused was all along present in the same address and as is duty bound the accused/petitioner will appear regularly and face trial. It has been submitted that the accused/petitioner apprehends that he will be taken in custody if he appears in connection with the present case before the committal Court.

Considering the matter in its entirety, submission of the learned Counsel that the accused/petitioner will appear regularly and face trial, this Court is of the considered view that the accused/petitioner ought to be enlarged on pre-arrest bail and given opportunity to face trial.

Ordered accordingly.

It is, therefore, directed that the accused Sri Jayanta Chetia will appear before the learned Court on the date fixed and in the event of his appearance in connection with Dibrugarh PS Case No. 757/2019 corresponding to GR Case No. 1748/2019 (PRC 1029/2020), the accused/petitioner Sri Jayanta Chetia be released on bail of Rs. 10,000/- with one surety of like amount to the satisfaction of the learned Magistrate with condition that the accused will regularly appear and face trial.

With the above Order, this Crl. Misc. (B) case stands disposed of.

  
Sessions Judge  
Dibrugarh

No. DJD/3580/22  
dttd. 20.07.22